CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. 0. A. 371 of 1996

Date of Order : 18.6.1998

Present : Hen'ble Mr.D.Purkayastha, Judicial Member.

NRIPEN DAS

Vs .

UNION OF INDIA & ORS. (EASTERN RAILWAY)

for the applicant: Mr.B.Mukherjee, counsel. For the respondents: Mr.P.K.Arora, counsel.

ORDER

Heard ld.counsel for both the parties regarding correction of certain typographical mistakes, as submitted by the ld. counsel for the applicant, Mr.B.Mukherjee, in the final order passed in the matter on 20.5.1998.

- 2. After hearing both sides, it is ordered that wherever '48 hours in a 5-day week' is appearing in the order dated 20.5.1998, the same should be read as "45 hours in a 5-day week". Also in line 7/of paragraph 5 of the order dated 20.5.1998, the same should be read as "for more than 9 hours a day and more than 45 hours in 5-day week" instead of 'for more than 9 hours a day and more than 48 hours in 5-day week.' Further in the 2nd line of paragraph 2 at page 2 'Sr.D.E.E. (TR-D), Sealdah,' should be corrected and in its place "Sr.D.E.E.(TR-D), Howrah, "should be inserted.
 - 3. This order be treated as part of the order dated 18.6.1998 in 0.A.371 of 1996.

(D.Purkayastha) Judicial Member